

to rise. So, unless the Government have a scheme of comprehensive price control, they will be caught in a situation where they will not be able to control the prices, with the result that we will be faced with distortion of incomes and investment. That would undermine the very basis of the Plan and the very basis of our developmental activities. So, I would earnestly submit that the Government should very seriously consider bringing forward a scheme of price control, since all other methods have not yielded the desired results so far.

MR. DEPUTY CHAIRMAN: Any reply?

SHRI MORARJI R. DESAI: There is nothing much to reply, because I do not want to repeat whatever I have said. I have repeated that also several times. I am never averse to accepting suggestions which are useful from my friend opposite if they are useful. The income-tax law is going to be before this honourable House and that will be the time when all these things can be examined in greater detail. We can also find out ways and means whereby we can plug all the loopholes and see that we recover as much tax as we should.

About the other question which my hon. friend raised, the matter will certainly be under examination when that Bill comes here. All these matters are constantly under examination. Whatever I have said now does not mean that it ends there. Whenever one finds that it is necessary to change it can certainly be changed.

I am very happy to learn that there is at least something in me which my hon. friend opposite likes. That is enough for me.

SHRI BHUPESH GUPTA: He is a teetotaler. I like that.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

MR. DEPUTY CHAIRMAN: There is a message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

THE ORISSA APPROPRIATION (No. 2) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Orissa Appropriation (No. 2) Bill, 1961, as passed by Lok Sabha at its sitting held on the 28th April, 1961.

The Speaker has certified that this Bill is a Money Bill."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. on Monday.

The House then adjourned at forty-five minutes past four of the clock till eleven of the clock on Monday, the 1st May,